

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00570/2020

Jabalpur, this Wednesday, the 25th day of November, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



A.K.Upadhyay, S/o Shri Permanand Upadhyay
 Aged about 53 years, Occupation: Heat Treatment
 Mechanic (High Skilled I), 506 Army Workshop, Jabalpur
 (MP)- R/o Plot No. 241/2B, Nehru Nagar, Bajna Math,
 Jabalpur (MP)-482001
-Applicant

**(By Advocate –Shri K.V.S.Sunil Rao proxy counsel for
 Shri Swapnil Ganguly)**

V e r s u s

1. Union of India, through its Secretary,
 Ministry of Defence, South Block, New Delhi-110001
2. Department of Personnel Public Grievances and
 Pension, DOP&T North Block New Delhi-110001
 Through its Secretary,
3. The Commandant, 506 Army Base Workshop
 Jabalpur (MP)-482001
4. Local Audit Officer, 506, Army Base Workshop,
 Jabalpur (MP)-482001
- Respondents

(By Advocate –Shri S.P.Singh)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed by the applicant whereby the respondent department are not implementing the order passed by this Tribunal in Original Application No. 200/380/2020 dated 30.07.2020.

3. The matter is regarding the implementation of 3rd MACP with effect from 01.01.2016. It has been submitted by the counsel for the applicant that respondent No.3 has considered the matter of the applicant and has further forwarded to respondent No.4 i.e. Local Audit Officer, Jabalpur. It has been further submitted by the counsel for the applicant that thereafter the applicant has made representation Annexure A-5 to respondent No.3 to expedite the matter but till date respondent No.4 has not taken any action.

4. Counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to finalize his case in a time bound manner.



5. We have considered the matter and we are of the view that in the circumstances in the instant case, this matter can be disposed of with a direction to respondent No.3 to take up the matter with respondent No.4 regarding finalization of the 3rd MACP with effect from 01.01.2016, at the priority basis and in that way natural justice will be met to the applicant.



6. Resultantly, the respondent No.3 is directed to depute an Authorized Officer for taking up the matter of the applicant with the respondent No.4 on priority basis and the said exercise regarding the finalization of 3rd MACP with effect from 01.01.2016 shall be considered and finally decided within a period of six weeks.

7. We hope and trust that respondent No.3 will take this matter at the priority basis.

8. With these observations, this Original Application is disposed of at admission stage itself.

(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member